

**DISTRICT & SESSION COURT,  
DADRA & NAGAR HAVELI,  
SILVASSA.**

- READ:** 1] Hon'ble High Court Letter No.Insp-I/49/2021, dated 12/07/2021.  
2] Hon'ble High Court Circular, dated 09/06/2021.  
3] Hon'ble High Court Circular with Letter No.Insp-I/33/2021, dated 16/04/2021.

**CIRCULAR  
(NO.09/2021)**

In pursuant to the Hon'ble High Court Letter at preamble (1) above the Hon'ble the Chief Justice has been pleased to make applicable the restrictions of Level – 3 to all the Courts in U.T. of D&NH and D&D, as per point No.3 of Hon'ble High Court, Bombay Circular dated 09/06/2021. As such, the functioning of all the Courts of D&NH, Silvassa shall be as under **w.e.f. 13/07/2021 till further order.**

**WORKING HOURS FOR JUDICIAL AND ADMINISTRATIVE WORK**

<b>Courts</b>	<b>Judicial Working</b>	<b>Office Working</b>
All Courts in Judicial District, Dadra & Nagar Haveli, Silvassa	11:00 A.M. To 02:00 P.M. <b>(One Shift only)</b>	10:30 A.M. To 02:00 P.M. <b>(One Shift only)</b>

**WORKING STRENGTH OF JUDICIAL OFFICERS AND STAFF MEMBERS**

<b>Courts</b>	<b>Working Strength of Judicial Officers</b>	<b>Working Strength of Staff Members</b>
District & Sessions Court, Civil Court (SD) & CJM, Civil Court (JD) & JMFC	100% On each day	50 % on each day by rotation in all Courts.

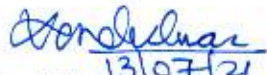
The Ld. Civil Judge (SD) & Chief Judicial Magistrate is instructed to assign the duties to the Staff Members working on the establishment of the Civil Court (SD), Silvassa as per criteria mentioned above.

### GENERAL INSTRUCTIONS

- 1) All the Judicial Officers and staff members working on the establishment of the District & Sessions Court and Civil Court (SD), Silvassa shall not leave headquarter / station without permission of the undersigned.
- 2) **All Courts shall remain closed on every Saturday** but may take up only remand and urgent matters, as being taken up on holidays.
- 3) All the safety / precautionary measures set forth by the Central Government and U.T. Administration of D&NH and D&D shall be adhered scrupulously.
- 4) **The Hon'ble High Court, Bombay Circular dated 16/04/2021 and Point No.3 of Circular dated 09/06/2021 shall remain in force until further order.**

No.: DC/Silvassa/Admin./2021/1055  
Date: 13/07/2021.

X  
X  
X  
X  
X

  
13/07/21  
**[Ms. U.M. Nandeshwar]**  
Principal District & Sessions Judge  
Dadra and Nagar Haveli,  
Silvassa

**Copy to:-**

- 01] The Civil Judge (SD) & Chief Judicial Magistrate, D&NH, Silvassa.
- 02] The Civil Judge (JD) & Judicial Magistrate (F.C.), D&NH, Silvassa.  
With a direction to convey the contents of this circular to all the employees of their respective courts.
- 03] The President/Secretary, Silvassa Bar Association / D&NH Bar Association with a request to convey the contents of this circular to their litigants.
- 04] The Collector, Dadra & Nagar Haveli, Silvassa.
- 05] The Government Pleader, District & Session Court, D&NH, Silvassa.
- 06] The Public Prosecutor, District & Session Court, D&NH, Silvassa.
- 07] The Assistant Public Prosecutor, District & Session Court, D&NH, Silvassa.
- 08] The SHO, Silvassa / Khanvel, D&NH, Silvassa.

## CIRCULAR

The Hon'ble the Chief Justice and other Hon'ble Judges of the Hon'ble Administrative Committee, after taking into account the present situation of the COVID-19 cases and the views of stakeholders, have been pleased to put in place the following arrangements in respect to the functioning of **all the Subordinate Courts in the States of Maharashtra, Goa and Union Territory of Dadra and Nagar Haveli and Daman and Diu.**

1. The Principal District and Sessions Judges / Head of the Establishments in the State of Maharashtra, in consultation with the District Disaster Management Authority, shall identify as to in which level their respective districts are included, as envisaged in Order No.DMU/2020/CR.92/DisM-1 dated 04.06.2021 (**Levels of Restrictions for Breaking the Chain**) of the Government of Maharashtra, wherein various Levels "1 to 5" are envisaged in different parts of the State of Maharashtra and accordingly adopt the mechanism of functioning of the Courts, as mentioned here-in-below :-
2. All the Courts in the State of Maharashtra included in **Level 1** and all the Courts in the **Union Territory of Dadra and Nagar Haveli and Daman and Diu** shall start with the regular physical functioning of the Courts, as was in vogue during the pre-pandemic days.
3. All the Courts included in **Level 2 and Level 3** and all the Courts in the **State of Goa** shall continue to function as per the Circular dated 16.04.2021, with modification in working hours from 2½ to 3 hours with 100% attendance of the Judicial Officers and 50% attendance of the Staff members.
4. All the Courts in the State of Maharashtra included in **Level 4 and Level 5** shall continue to function as per the Circular dated 16.04.2021 with requisite number of Judicial Officers and 25 % strength of the Staff members.
5. In the event of change in the Level of the relevant district by the District Disaster Management Authority, the Principal District and Sessions Judges / Head of the Establishments shall accordingly switch over the functioning of the Courts under their control to such Level, as envisaged in this Circular.
6. All the safety / precautionary measures set forth by the Central and State Government shall be adhered scrupulously.

This Circular shall come in force w.e.f. 15.06.2021 and shall remain in force until further order.

Date : 09.06.2021

  
S.G. Dige  
(Registrar General)

## CIRCULAR

The Hon'ble the Chief Justice and other Hon'ble Judges of the Hon'ble Administrative Committee, after taking into account the exponential surge in COVID-19 cases and the views of stakeholders, have been pleased to put in place the following arrangements with respect to the functioning of **all the Subordinate Courts in the States of Maharashtra and Goa, and in the Union Territory of Dadra and Nagar Haveli, and Daman and Diu**, in supersession of the earlier circular dated 05.04.2021.

1. **All Courts shall continue to function in ONE shift and take up remand, bail and urgent criminal and civil matters w.e.f. 19.04.2021 with judicial working hours of 2 ½ hours. The Principal District and Sessions Judges / Heads of the Establishment may take the decision to entrust the aforesaid work to requisite strength of Judicial Officers with 50% strength of staff, by rotation.**
2. The Principal District and Sessions Judges / Heads of the Establishment may adjust the working hours of shift having regard to the local situation / condition.
3. All the Judicial Officers shall remain stationed at their respective places of posting and shall not leave headquarter/station without permission of the Principal District and Sessions Judge / Head of the Establishment.
4. The Judicial Officers may pronounce judgment/s or pass order/s in the matters, wherein the arguments of both the parties are concluded.
5. **All Courts shall remain closed on every Saturday** but may take up only remand and urgent matters, as being taken up on holidays.
6. The Judicial Officers may not pass any adverse order owing to the absence of the advocates, parties, witnesses or accused persons.
7. The Principal District and Sessions Judges / Heads of the Establishment shall ensure that the canteens and Bar rooms within the Court premises remain closed.
8. All the safety / precautionary measures set forth by the Central and State Government shall be adhered scrupulously.

This circular shall remain in force until further order.

Sd/-

S.G. Dige  
(Registrar General)

Date : 16/04/2021